

Before Central Admin. Tribunal.

19

For 24-6-86.

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E.

District: Bhavnagar.

Stamp No.:

Advocate Mr. H. B. Bhayani

Office Note, if any,

Central Administrative Tribunal,  
Ahmedabad Bench

Prays for int. relief.

APPEAL  
CIVIL No. 218 of 1986  
APPLICATION

(Under Act)  
(Art. of the

Constitution of India )

To be admitted to the File.

This day of 1986

Assistant Registrar

Court's Order

Mr. Vin waited service of  
Notice. Status quo as of  
today to continue upto  
15<sup>th</sup> July, 1986.

Adjourned to 15<sup>th</sup> July  
1986.

24-6-86.

B. C. Chaudhary

(B. C. Chaudhary)

V. C.

Counsel:

Mr. Birbal Nath (C.A.M)  
Mr. P. M. Toshi (C.J.M)

None - present.

Issue notice to the  
respondents returnable  
on 18-8-86. The matter  
be listed for further  
direction on 21<sup>st</sup> August,

1986.

✓ 10/7/86

(Birbal Nath) (P. M. Toshi)  
(C.A.M)

10/7/86  
(P. M. Toshi)  
(C.J.M)  
10/7/86

10-7-86

2  
2  
D.A. No.18/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi ( Vice Chairman )

(2) Hon'ble Mr. P.M. Joshi ( Judicial Member )

Learned advocate Mr. Xavier for the applicant is present. Mr. S.C. Acharya appears for Mr. R.M. Vin. Mr. Vin has not so far filed the reply to the application. Mr. Acharya seeks time by filing a note of Mr. R. M Vin. The case is therefore adjourned to 9th September 1986. In any manner the respondent should file the reply before that date.

21-8-86.

The case is therefore adjourned for further directions.

*R. Vin*  
(P.H. Trivedi )  
Vice Chairman

*Joshi*  
(P.M. Joshi  
Judicial Member)

3 (4)

D.A.No. 18/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN  
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER.

The learned advocate for the respondent files reply and refers to para 5 thereof and stated that this matter is connected with a case which is fixed for hearing today and another case which is with the Civil Judge Court of Bhavnagar. It will be convenient to take up all the three matters on the same day. The case is accordingly adjourned to 7th October '86 with directions that the records from the Court of Civil Judge Bhavnagar be transferred. In the meantime the Registry to take necessary action.

9-9-'86.

*P.H.T.*  
(P.H. TRIVEDI)  
VICE CHAIRMAN

*J.M.J.*  
(P.M. JOSHI)  
JUDICIAL MEMBER

3  
4 B

O.A./18/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN  
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

7.10.'86

The learned advocate for the applicant informs that ~~analogous case~~ RCS/520/85 pending in the Court of Civil Judge, (S.D.) Bhavnagar has come up in MA/82/86 and R & P has been called for. This case also may be taken up on 11th November, '86 when the R & P in MA/82/86 received. Registry to place this order in RCS/520/85 when received.

*Prvtr*

(P.H. TRIVEDI)  
V.C.

*J.M.*  
(P.M. JOSHI)  
J.M.

8/10pm;

5 (4)

O.A. No.18/86

CORAM: Hon'ble Mr. Birbalnath : Administrative Member  
Hon'ble Mr P.M.Joshi : Audicial Member.

11/11/1986

Mr H.B.Bhayani: Adv. for the applicant  
Mr R.M.Vin : Adv. for the respondent

The learned advocates for the applicants are not present. However, Mr R.M.Vin advocate for the respondent is present. It is stated that regular suit No. 520/85 which now stands transferred to Tribunal. Hence all the ~~xxxxx~~ three cases, i.e. TA/871/86, OA/72/86 and OA/18/86 are required to be heard together. It is stated at the Bar that all the matters are not ready for hearing. All the three cases are therefore adjourned to 4th December 1986 for final ~~decision~~ hearing.

✓ 11/11/86  
(Birbalnath)  
Administrative Member

*Swami*  
(P.M.Joshi)  
Judicial Member.

6. (2)  
O.A.No.18/86

CORAM: HON'BLE MR. P.H.TRIVEDI : VICE CHAIRMAN

HON'BLE MR. P.M.JOSHI : JUDICIAL MEMBER.

4/12/1986

Learned advocate Mr.R.M.Vin for the respondent appears and requests for time. Request is allowed. The case is adjourned to 8th January '87 for hearing.

*Phewar*  
(P.H.Trivedi)  
Vice Chairman

*Suraj*  
(P.M.Joshi)  
Judicial Member.

\*TR/er.

7 (2)

O.A./18/86

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN  
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

8/1/1987

Learned advocate Mr. Badheka presents the written arguments of the learned advocate Mr. Bhayani for Mr. Xavier. Learned advocate Mr. Vin for the respondents states that the order dated 24.10. '86 annexed with the written arguments taken on records shows that the applicant is absorbed as regular Pharmacist and this has subsequently made his grievance. So far as the fixation of the seniority is concerned, has raised in his written argument, this would be governed by the normal rules, accordingly to which the regular appointment intersee is determined and the applicant <sup>which</sup> is at liberty to ascertain if he has any cause survived. With this observation this case is disposed of.

*Phew*

(P.H. TRIVEDI)  
V.C.

*Amj*  
(P.M. JOSHI)  
J.M.